

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

RA NO. 333/2000 IN
OA NO. 2065/97

(33)

New Delhi, this the 13th day of November, 2000

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN (J)
HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

In the matter of:

Sh. A.Chaudhary,
Q-6-3, Sector-Xiii,
R.K.Puram, New Delhi-110066.
(By Advocate: Sh. R.P.Kapur)

VS.

1. The Union of India through
The Secretary,
Ministry of Urban Affairs & Employment,
Nirman Bhawan,
New Delhi-110011.
2. The Director General (Works),
Central Public Works Department,
Nirman Bhawan,
New Delhi-110011.
3. The Secretary,
Union of Public Service Commission,
Shahjahan Road,
New Delhi-110011.
4. Sh. S.C.Khurana,
Superintending Engineer.
5. Sh. S.R.Subramanian,
Superintending Engineer.
6. Sh. Nagrajan,
Superintending Engineer.
7. Sh. Mohan Swaroop,
Superintending Engineer.
8. Sh. J.B.Phadia,
Superintending Engineer.
9. Sh. K.K.Sharma,
Superintending Engineer.
10. Sh. S.P.Barnwal,
Superintending Engineer.
11. Sh. Ashok Kumar,
Superintending Engineer.
12. Sh. K.J.Singh,
Superintending Engineer.

(By Advocate: Sh. R.P.Agarwal for Resp.1 & 2).

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ORDER (ORAL)

By Mr. Justice V.Rajagopala Reddy,

Heard the learned counsel for the applicant and the respondents.

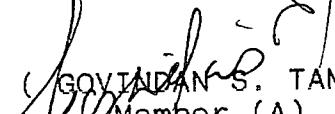
2. Learned counsel for applicant submits that the order passed by the Tribunal needs to be corrected in certain aspects as the points raised by the learned counsel while arguing the matter have not been noticed and that certain mistakes had also occurred in the judgment which need to be corrected.

3. It is contended that the argument raised by the applicant that as per the CPWD Manual 5 years instead of 7 years qualifying service was to be considered for purpose of promotion as Superintending Engineer has not been noted in the judgment. But it is seen in para 2 of the judgment that it has been noticed though the specific mention of the CPWD Manual was not there.

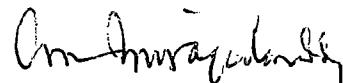
4. The next contention is that the name of the counsel for applicant was shown as Sh. P.P. Khurana whereas it is ^{should} have been R.P.Kapur. ~~in the judgment~~. It is obviously a mistake which should be corrected accordingly. The name of Sh. P.P.Khurana, learned counsel should be deleted and the name of Sh. R.P.Kapur should be substituted in para 7. Again the name of Sh. R.P.Agarwal is shown as having been appeared for all the respondents whereas Resp. No.3 has not been

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represented by any counsel, though reply has been filed by the UPSC. Hence the said mistake should also be corrected in the title portion of the judgment as well as in para 8. We do not find any other mistake. RA is accordingly disposed of.


(GOVINDAN S. TAMPI)
Member (A)

'sd'


(V. RAJAGOPALA REDDY)
Vice Chairman (J)